

IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA,
CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VINAY SARAF

ON THE 28th OF JULY, 2025

WRIT PETITION No. 16459 of 2025

*M/S C.P.MISHRA CONSTRUCTORS THROUGH ITS PARTNER SHRI
ROASHAN LAL MISHRA*

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

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Appearance:

Shri S. P. Mishra - Advocate for petitioner.

Ms. Janhavi Pandit - Additional Advocate General for respondents/State.
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ORDER

Per. Hon'ble Shri Justice Sanjeev Sachdeva, Chief Justice

Learned Additional Advocate General raises a preliminary objection that the disputes raised by the petitioner are liable to be referred to arbitral Tribunal under the Madhya Pradesh Madhyastham Adhikaran Adhiniyam, 1983.

Faced with the objection, learned counsel for petitioner seeks leave to withdraw the petition reserving the right of the petitioner to approach the arbitral Tribunal under the Madhya Pradesh Madhyastham Adhikaran Adhiniyam, 1983 and to take steps in accordance with dispute resolution clause.

In view of the above, the petition is dismissed as withdrawn.

All rights and contentions of the parties are reserved.

(SANJEEV SACHDEVA)
CHIEF JUSTICE

(VINAY SARAF)
JUDGE

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